

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

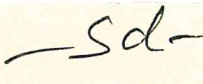
**Present: Ms. Anu Kadian, CS for the Petitioner
Mr. Kamal Kant Chhabra, Advocate for the Respondent
Mr. Naveen Kumar Jain, RP**

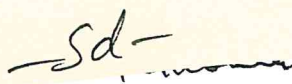
ORDER

Application has been filed by the RP stating that during the process of the moratorium one of the Financial Creditor namely TamilNad Mercantile Bank Limited has encashed the FDR of Rs. 7.36 crores along with interest. Notice of this application CA 668/2018 is accepted by Mr. Kamal Chhabra, Advocate. Let reply be filed.

It is made abundantly clear that the said amount shall remain secured till the next date of hearing and redeposited if directions are given. The appropriation of amount during the period of moratorium shall invite penal consequences if not rectified.

To come up for further consideration on 30th October, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**